

(7)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.298/88.

Shri Shrikant Shukla & ors.

... Applicants.

v/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,
Hon'ble Member(A), Shri P.S.Chaudhuri.

Oral Judgment:

¶Per Shri M.B.Mujumdar, Member(J)¶

Dated: 26.9.1989

Out of the 12 applicants, applicant No.1 Shri Shrikant Shukla and applicant No.6 Shri R.M.Narade are present. Mr.J.G.Sawant, Counsel is present for the respondents. On 12.7.1989 Shri Anil Rege, learned advocate for the applicants had stated that if the corrigendum dt. 4.1.1988 is made applicable to the applicants, the purpose of the application will be over.

2. Shri J.G.Sawant has produced a letter dt. 8.8.1989 which reads as under:

Sub: Recruitment of Draftsman 'B'/Senior Draftsman Estimators Gr.Rs.1400-2300 in Electrical Department.

Ref: Your Railway's letters No.HPB/706/EL/DO dated 7.11.1988 and 2.3.1989.

...

In the circumstances explained by your railway administration in the letters of 7.11.1988 and 2.3.1989, the proposal therein for reduction of the period of training to 12 months against the prescribed period of two years in the case of batch of 43 recruits (referred in the proposal) to the post of Senior Draftsman in scale Rs.425-700/Rs.1400-2300, has been agreed to, as a very special case.

2. Stipend in these cases may accordingly be regulated at the minimum of the recruitment grade i.e. in Rs.1400/- p.m. in keeping with extant orders.

3. Separate communication will follow regarding the other points raised by your Railway."

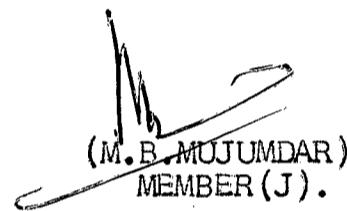
...2.

3. Mr. Anil Rege is not present today. However, applicant No.1 and applicant No.6 stated that the application may be disposed of, but some time limit should be laid down for paying the arrears to the applicants.

4. Hence we dispose of the application, as the purpose of the same is over. However, we direct that the respondents shall pay arrears to the applicants in view of the letter dt. 8.8.1989 from the Ministry of Railways (Railway Board) on or before 31.12.1989. There will be no order as to costs.



(P.S. CHAUDHURI)
MEMBER (A)



(M.B. MUJUMDAR)
MEMBER (J).